

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75900 of 2019

(Arising out of Order-in-Appeal No. 220/BOL-ST/2018-19 dated 31.10.2018 passed by Commissioner of CGST & Central Excise, Siliguri.

M/s Himangshu Aich,

Prop:- M/s, Aich & Aich, Puranahat, Mandir Road, Burnpur,
Burdwan, West Bengal-713325.

..Appellant

VERSUS

Commissioner of CGST & Cx, Bolpur.

Nanoor Chadidas Road, Sian, Bolpur, Dist.-Birbhum-731204. West Bengal.

...Respondent

..

APPERANCE :

None, for the Appellant

Shri Joydeep Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No.75580/2021

DATE OF HEARING : 01.09.2021

DATE OF DECISION : 01.09.2021

PER BENCH:

The Revenue has submitted a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of M/s Himangshu Aich, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Tushar